

NOTICE

RESERVE BANK OF INDIA

It is hereby notified that on the application of the Reserve Bank of India under Sub-section (1) of Section 45 of the Banking Regulation Act, 1949, the Government of India has made an Order of Moratorium in respect of Yes Bank Ltd. under Sub-section (2) of the said Section for the period from 5th day of March 2020 and up to and inclusive of the 3rd day of April 2020. In order to effect a restructuring of Yes Bank Ltd., the Reserve Bank of India, in exercise of the powers conferred on it by Sub –section (4) of the said Section, has prepared a draft [scheme of reconstruction](#). In terms of Section 45(6)(b) of the Act *ibid*, the draft scheme is placed on our website for suggestions and objections, if any from members, depositors or creditors of Yes Bank Ltd. The suggestions or objections with regard to the draft scheme, may be sent to the Chief General Manager, Department of Regulation, Reserve Bank of India, Central office, 13th Floor, Central Office Building, Shahid Bhagat Singh Marg, Fort, Mumbai – 400 001, or email cgmicdor@rbi.org.in not later than Monday, the March 9, 2020 for consideration under clause (b) of Sub-Section (6) of the said Act.

(Shrimohan Yadav)
Chief General Manager
Department of Regulation
Reserve Bank of India
Central office,
13th Floor, Central Office Building,
Shahid Bhagat Singh Marg,
Fort, Mumbai – 400 001